

(c) the total donations received by Dr. Thomas so far with the dates of the donations;

(d) whether these donations are treated as "windfalls" or "income" for the purposes of income taxation and whether they are treated "unearned income", and

(e) the policy of Dr. Thomas's paper Kerala Dhvani, whether it is anti-Communist or pro-Communist ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN) : (a) to (c) : Attention is invited to answer already furnished to upstarred questions No. 5194 on 23-8-1968 and No. 910 on 15-11-1968. Further facts are being ascertained and will be laid on the table of the House.

जामियां मिलिया इस्लामिया, दिल्ली के उपकुलपति

5199. श्री जगन्नाथ राव जोशी :  
श्री अटल बिहारी वाजपेयी :  
श्री जि० ब० सिंह ;  
श्री नारायण स्वरूप शर्मा :

क्या गृह-कार्य मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि दिल्ली के जामियां मिलिया इस्लामिया के उपकुलपति प्रोफेसर एम० मुजीब ने कुछ महीने पूर्व गत जुलाई में शेख अब्दुल्ला के साथ काश्मीर में एक सांस्कृतिक सभा में भाग लिया था, जिसमें शेख अब्दुल्ला ने कहा था कि भारत को काश्मीर छोड़ देना चाहिए ; और

(ख) यदि हां, तो सरकार ने इस सम्बन्ध में क्या कार्यवाही की है ?

गृह कार्य मन्त्रालय में राज्य मन्त्री (श्री बिष्णुचरण शुक्ल) (क) सरकार के पास कोई सूचना नहीं है कि प्रोफेसर एम० मुजीब ने कहीं ऐसी बैठक में भाग लिया था ।

(ख) प्रश्न नहीं उठता ।

Jamait-ul-Ulema

5200. SHRI BABURAO PATEL : Will the Minister of HOME AFFAIRS be pleased to state :

(a) Whether it is a fact that Mufti Abdul Galif of Jamait-ul-Ulema and Rahmat Najami, Editor of "Ul-Alja-maiat" were arrested on charges of inciting communal riots which took place at Meerut on the 27th January, 1968;

(b) the exact sections under which they were arrested and prosecuted and the amount of bail on which they were released;

(c) the result of the cases against them;

(d) whether the Jamait-ul-Ulema has officially disowned and condemned the communal activities of these persons;

(e) if not, whether the "Jamait-ul-Ulema" thus exposes itself to the charge of being a communal institution and risks the forfeiture of Government grants given to it; and

(f) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS. (SHRI VIDYA CHARAN SHUKLA) : (a) and (b). Shri Mufti Abdul Khaliq and Shri Rehmat Nazami were arrested in a case u/s 147/148/332/307/323/427/120B of the Indian Penal Code. They were released on bail on each furnishing two sureties in the sum of Rs. 3,000/- and a personal bond in the like amount.

(c) The investigation of the case has been completed and charge-sheet has been submitted in the court.

(d) The State Government have no information in this regard.

(e) and (f). There is no law under which an organisation may be declared as communal. Specific prejudicial acts of individuals are dealt with under appropriate laws.